IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-536(PB)/2017

IN THE MATTER OF:

Sanghvi Movers Limited

... Applicant/Petitioner

Vs

Predominant Engineers and Contractors Pvt. Ltd.....

Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Petitioner/Applicant

Mr. Nitin S. Tambwekar & Mr. B.S. Sai,

Advocates

For the Respondent

ORDER

During the course of discussion, we have pointed out to learned counsel for the petitioner some deficiencies including the lack of affidavit in terms of Section 9 (3) (b) and also the feasibility of naming an Interim Resolution Professional. Accordingly, we grant seven days' time to the learned counsel in terms of Section 9 proviso to sub-section 5 to rectify the defects.

Let the needful be done on or before 01.12.2017.

List for further consideration on 05.12.2017.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

24.11.2017 VINEET